

**Central Administrative Tribunal
Principal Bench**

OA No.1806/2013

New Delhi, this the 28th day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri Krishan Lal
S/o Late Chiranjit Lal
EA-211, Maya Enclave,
Rajouri Garden,
New Delhi 110 064. ... Applicant.

(By Advocate: Ms. Ariya for Ms. Rashmi Chopra)

Versus

New Delhi Municipal Council
Through its Chairperson
Palika Kendra, Sansad Marg,
New Delhi 110 001. ... Respondent.

(By Advocate : Shri Rohit Shekhawat for Shri Rajeev Kumar)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

We heard the learned counsel for the parties.

2. It is stated that against the interim order dated 28.05.2013 passed in this OA, the respondents preferred W.P. No.3287/2013. Not satisfied with the order passed in the writ petition, the petitioner herein filed SLP (C) No.8059/2019 before the Hon'ble Supreme Court.

3. Taking note of the same, the Tribunal adjourned this OA *sine die* on 26.08.2015. We are of the view that there is no point in continuing this OA on file when the identical issue is pending consideration before Hon'ble Supreme Court. We, therefore dispose of the OA leaving it open to the applicant to pursue his remedies depending on the nature of disposal that may be given by Hon'ble Supreme Court in SLP No.8059/2019.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/